



CGHC010223502026

HIGH COURT OF CHHATTISGARH AT BILASPUR**WPIL No. 34 of 2026**IN RE COMPLIANCE WITH THE DIRECTIONS **versus** UNION OF INDIA**Order Sheet**

<u>20/07/2026</u>	This is an office reference. Heard, Mr. Ramakant Mishra, DSGI appearing for the respondents No. 1 and 2, Mr. Praveen Das, learned Additional Advocate General appearing for the respondents No. 3 to 9 and Mr. Dhiraj Kumar Wankhede, learned counsel for the respondents No. 10 and 11. In compliance of the order of this Court dated 15.06.2026, the Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawwan, Nawa Raipur, district Raipur has filed an affidavit, the contents of which is reproduced hereinunder:- “2. In the course of proceeding in the

	captioned matter, the Hon'ble High Court vide order dated 15.06.2026 inter alia directed the Chief Secretary to file affidavit of compliance within 3 weeks. 3. It is most respectfully submitted that, in furtherance of the directions issued by the Hon'ble Supreme Court in Suo Motu Writ Petition (Civil) No. 5 of 2025 vide order dated 07.11.2025, the Animal Welfare Board of India (AWBI), under the Ministry of Fisheries, Animal Husbandry and Dairying, Government of India, framed and circulated the Standard Operating Procedure (SOP) for Prevention of Dog Bite Incidents and Management of Stray Dogs in Institutional Premises vide communication dated 28.11.2025 for uniform implementation by all States and Union Territories. 4. Pursuant thereto, the Animal Husbandry Development Department, Government of Chhattisgarh, vide communication bearing No. E-166671 & 153108/LAW-42/1802/2025/1908 dated 03.12.2025, circulated the said SOP to all concerned Departments, including the
--	---

	Panchayat and Rural Development Department, School Education Department, Health and Family Welfare Department, Higher Education and Technical Education Department, Urban Administration and Development Department, the Director, Urban Administration and Development, the Director, Animal Husbandry Department and all Collectors of the State, with specific directions to ensure its strict implementation. 5. It is respectfully submitted that the SOP lays down a comprehensive framework for prevention of dog-bite incidents and scientific management of stray dogs, inter alia including, establishment and maintenance of Animal Birth Control (ABC) Centres and dog shelters with prescribed infrastructure and capacity, humane capture, sterilization, annual anti-rabies vaccination and de-worming of stray dogs in accordance with the Animal Birth Control Rules, 2023, identification of designated feeding spaces, securing Government and Private educational institutions, hospitals, medical colleges,
--	--

	sports complexes, bus stands, railway stations and other public institutions against the ingress of stray animals through appropriate fencing, boundary walls and gates, appointment of Nodal Officers, proper waste management, creation of public awareness regarding responsible feeding, adoption of stray dogs and prevention of dog-bite incidents, ensuring adequate availability of Anti-Rabies Vaccine (ARV) and Immunoglobulin, and continuous monitoring and reporting of compliance by the District Administration and the concerned Departments. 6. It is further submitted that the respondent-State has taken effective and time-bound steps for implementation of the aforesaid SOP in its true letter and spirit and the various measures undertaken by the State Government, as detailed in the succeeding paragraphs of the present affidavit, are in furtherance of and in compliance with the directions issued by the Hon'ble Supreme Court and the aforesaid Standard Operating Procedure. A copy of the communication dated 03.12.2025 along with the
--	---

	Standard Operating Procedure is hereby marked and annexed herewith as ANNEXURE A-1 for the kind perusal of this Hon'ble Court. 7. It is most respectfully submitted that the Hon'ble Supreme Court, in Suo Motu Petition (Civil) No. 5 of 2025 and other connected matters, has taken serious cognizance of the issue relating to stray animals and has issued comprehensive directions to be complied with by all the States and Union Territories. Pursuant to the aforesaid directions, the State Government has diligently undertaken all necessary measures to ensure effective compliance with the directions issued by the Hon'ble Supreme Court in their true letter and spirit. A comprehensive compilation of the measures undertaken by the State Government is annexed herewith as ANNEXURE A-2 for the kind perusal of this Hon'ble Court. 8. It is submitted that the Animal Birth Control (ABC) Programme is being implemented in accordance with the provisions of the Animal Birth Control Rules, 2001 and the Animal Birth Control
--	---

	Rules, 2023. For effective implementation of the programme, the State Government has accorded administrative approval amounting to approximately Rs. 33.98 crores. Out of the said amount, the Department of Veterinary Services has been allocated Rs. 3.98 crores during the financial year 2025-2026, while the Urban Administration and Development Department has been allocated Rs. 10 crores during 2025-2026 and Rs. 20 crores during 2026-2027. 9. It is most respectfully submitted that, at present, 34 Animal Birth Control Centres are currently operational by 02 NGO's/Agency in the State. Out of these, 6 centres were operational up to 31.12.2025, while 28 additional centres have been established during the period from 01.01.2026 to 30.06.2026. In the State 32 district have atleast one ABC centre, in District Gariyaband ABC centre is under construction. It is further submitted that 199 dog shelters are presently functional, having an aggregate capacity of 4,340 dogs with
--	--

a total staff strength of 462 personnel. At present, 254 dogs are housed in the said shelters.

With regard to dog-catching infrastructure, it is submitted that 28 dog-catching vehicles were available up to 31.12.2025, and 11 additional vehicles have been deployed during the period from 01.01.2026 to 30.06.2026, thereby increasing the total number of vehicles to 39. Further, 347 dog-catching nets, 366 dog kennels, and 827 personnel are available for the said purpose.

10. It is most respectfully submitted that, with regard to the sterilization programme, anti-rabies vaccination and de-worming of stray dogs, the respondent authorities have been continuously implementing the provisions of the Animal Birth Control (ABC) Rules, 2023. In this regard, it is submitted that up to 31.12.2025, a total of 16,463 stray dogs were sterilized, 30,253 were administered anti-rabies vaccination, and 24,838 underwent de-worming. Thereafter, during the period from 01.01.2026 to 30.06.2026, an additional

	14,188 stray dogs have been sterilized, 20,109 were administered anti-rabies vaccination, and 17,425 underwent de-worming. Thus, as on 30.06.2026, the cumulative work carried out under the ABC Rules, 2023 comprises 30,651 sterilizations, 50,362 anti-rabies vaccinations, and 42,263 de-worming procedures. The Hon'ble Court may refer to Clause 2 and 2.1 of Annexure A-2 in this regard. 11. The Hon'ble Supreme Court has also specifically observed the issue relating to the presence of stray animals on National Highways, State Highways and Expressways and has directed the State Governments to identify vulnerable stretches where stray cattle and animals are frequently found and to undertake immediate measures for their removal and relocation to designated shelters such as Gaushalas and Cattle Pounds. 12. It is respectfully submitted that, with respect to the identification of Feeding Spaces, it is most respectfully submitted that, a total of 2593 Feeding Spaces have been identified in due compliance
--	---

	of directions issued by the Hon'ble Supreme Court. The details of the same are referred to in Clause 3 of Annexure A-2. 13. It is most respectfully submitted that 108 vulnerable locations had been identified up to 31.12.2025, and 143 additional locations have subsequently been identified as stretches of roads frequently affected by stray cattle. Further, 644 patrol teams were deployed and in addition thereto, 28 ambulances and 7 cranes have been earmarked exclusively for the aforesaid purpose. The details thereof are contained in Clause 4 of Annexure A-2. 14. It is submitted that the Urban Administration Department has operationalized the 'Nidan' Helpline (1100), while 1033 is the designated helpline of the National Highways Authority of India. Up to 31.12.2025, a total of 4,856 complaints were received, out of which 4,792 complaints were duly attended to. During the period from 01.01.2026 to 30.06.2026, 4,189 complaints were
--	---

received, of which 4,103 complaints have been redressed. Consequently, out of the total 9,045 complaints received, 8,895 complaints have been successfully addressed.

It is further submitted that 1,28,490 stray cattle had been removed from highways up to 31.12.2025, while 24,861 additional stray cattle were removed during the period from 01.01.2026 to 30.06.2026, thereby bringing the cumulative total to 1,53,351 stray cattle removed.

Further, 137 Gaushalas and 42112 cattle shelters are presently operational. Administrative approval has also been granted for establishment of 100 additional Godhams, out of which 28 Godhams are presently functional. The aforesaid details are contained in Clause 4 of Annexure A-2.

15. It is most respectfully submitted that, pursuant to the directions issued by the Hon'ble Supreme Court in Paragraph 25 of its order dated 07.11.2025, an extensive exercise has been undertaken for identification of Government and

Private Educational Institutions, Hospitals, Primary Health Centres, Medical Colleges, Public Sports Complexes, Stadiums, Bus Stands, Railway Stations and other public institutions.

Accordingly, 38,333 Government Schools and 7,585 Private Schools have been identified, taking the total number of schools to 45,918. Likewise, Higher Educational Institutions, Technical Educational Institutions, Hospitals, Veterinary Hospitals, Stadiums, Bus Stands, Railway Stations and other public institutions have also been identified. In all, 51,160 institutions have been identified in compliance with the directions of the Hon'ble Supreme Court.

Further, notice boards have been installed and nodal officers have been designated in 49,458 institutions. Protective measures, including construction of boundary walls, fencing and gates, have been undertaken in 44,204 institutions to prevent entry of stray animals.

It is further submitted that 815

officers have been appointed for inspection of institutions situated in urban areas and 609 officers for institutions situated in rural areas, thereby bringing the total number of inspecting officers to 1,424. Up to 31.05.2026, 3,797 institutions have been inspected to ensure compliance with the directions of the Hon'ble Supreme Court.

It is also submitted that the Urban Administration Department has allocated Rs.10 crores during 2025-2026 and Rs.20 crores during 2026-2027 for implementation of the ABC Programme, while the Veterinary Department has been allocated Rs.3.98 crores for the same purpose. The details are reflected in Clause 5 of Annexure A-2.

16. It is most respectfully submitted that the State Government has also undertaken extensive awareness programmes for students. Up to 31.12.2025, 6,270 awareness programmes were conducted in which 3,78,607 students participated. Thereafter, during the period from 01.01.2026 to 31.05.2026, 856 additional

programmes were organised with participation of 1,72,099 students, thereby spreading awareness regarding prevention of dog bites and responsible conduct towards stray animals. The details are reflected in Clause 7 of Annexure A-2.

Similarly, awareness programmes were also organised for staff members. Up to 31.12.2025, 5,135 programmes were conducted with participation of 34,783 staff members, while during the period from 01.01.2026 to 31.05.2026, 528 additional programmes were organised in which 12,238 staff members participated. The details are reflected in Clause 7 of Annexure A-2.

17. It is respectfully submitted that, the aforesaid submission are in accordance with the directions issued by the Hon'ble Supreme Court with respect to the various comprehensive compliances to be carried out by various States/Union Territories; copy thereof is annexed herewith as ANNEXURE A-3.

18. It is most respectfully submitted that the deponent is duty-bound to faithfully

comply with the directions issued by the Hon'ble Supreme Court as well as this Hon'ble Court and reiterates his utmost respect and commitment towards ensuring strict compliance with every order and direction passed by this Hon'ble Court.”

Having considered the affidavit filed by the Chief Secretary, Government of Chhattisgarh, this Court finds that the respondent-State has placed on record the measures undertaken for implementation of the directions issued by the Hon'ble Supreme Court in Suo Motu Writ Petition (Civil) No.5 of 2025 and the Standard Operating Procedure framed by the Animal Welfare Board of India. The steps reflected in the affidavit, including establishment of Animal Birth Control Centres, operationalization of dog shelters, sterilization and anti-rabies vaccination programme, identification of feeding spaces, protection of educational institutions and hospitals, constitution of patrol teams, creation of helpline facilities and awareness programmes, indicate that substantial steps have been initiated by the State Government. However, considering that the issue relates to public safety, prevention of dog-bite

incidents and scientific management of stray animals throughout the State, the implementation of the aforesaid measures is required to be continuously monitored to ensure effective compliance in all districts.

The Chief Secretary, Government of Chhattisgarh, shall continue to monitor the implementation of the directions issued by the Hon'ble Supreme Court and shall ensure that all concerned Departments, Local Bodies, Municipal Corporations, Municipal Councils, Nagar Panchayats, Panchayats and District Administrations strictly comply with the Standard Operating Procedure and the Animal Birth Control Rules, 2023, within the stipulated time.

The Chief Secretary shall file a fresh affidavit indicating the further progress made, including district-wise compliance, the number of stray dogs sterilized and vaccinated, establishment and functioning of Animal Birth Control Centres and shelters, protection of public institutions, disposal of complaints received through helpline mechanisms, and any other steps taken pursuant to the directions of the Hon'ble Supreme Court as well as this Court.

List this matter on **22nd September, 2026**, for further monitoring.

Sd/-
(Ravindra Kumar Agrawal)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice